CORRIGENDUM

TO THE PUBLIC ANNOUNCEMENT FOR ATTENTION OF THE EQUITY SHAREHOLDERS OF

MOLIND ENGINEERING LIMITED

(A-7, Industrial Estate, Mohali – 160051, Punjab-India)

CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS OF

"MOLIND Engineering Limited (*hereinafter referred to as the* "Target Company" or "MEL")

This Corrigendum to the Public Announcement ("**Corrigendum to PA**") should be read in conjunction with the Original Public Announcement published on 20.07.2011 ("**PA**") issued by Master Capital Services Ltd. (hereinafter referred to as the "**Manager to the Offer**" or **"MCSL**") on behalf of **Royal Beverages Private Limited,** a company incorporated under the Companies Act, 1956, having its Registered Office at 65 I, Bhai Randhir Singh Nagar, Ludhiana, Punjab-141008, (hereinafter referred to as the "**Acquirer**" or "**RBPL**") pursuant to Regulation 10 and 12, and as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as "**the Regulations**"/ "**SEBI (SAST) Regulations**"). Terms used but not defined in this Corrigendum to PA have the same meaning assigned to them in the PA.

Shareholders of the Target Company are requested to note the following:

In para 8.17 and at all relevant places in the PA, regarding "Schedule of key events in respect of the Offer", the schedule of activities mentioned has been revised and shall be read as under:

	Original Schedule		Revised Schedule	
Activity	**Date**	**Day**	**Date**	**Day**
Public Announcement	July 20, 2011	Wednesday	July 20, 2011	Wednesday
Specified Date*	July 21, 2011	Thursday	July 21, 2011	Thursday
Last Date for Competitive Bid	August 10, 2011	Wednesday	August 10, 2011	Wednesday
Date by which Letter of Offer will reach shareholders	September 03, 2011	Saturday	January 04, 2012	Wednesday
Date of Opening of the Offer	September 13, 2011	Tuesday	January 06, 2012	Friday
Last date for revising the Offer Price / No. of equity Shares	September 22, 2011	Tuesday	January 16, 2012	Monday
Last date of withdrawal of tendered application by the shareholders of MEL	September 28, 2011	Wednesday	January 20, 2012	Friday
Date of Closure of Offer	October 03, 2011	Monday	January 25, 2012	Wednesday
Date by which acceptance / rejection under the Offer would be intimated and the corresponding payment for the acquired Equity Shares and/or the unaccepted Equity Shares / Share Certificate(s) will be dispatched / credited	October 18, 2011	Tuesday	February 09, 2012	Thursday

*Specified Date is only for the purpose of determining the names of the public shareholders as on such date to whom Letter of Offer will be sent and all owners (registered or unregistered) of the shares of the Target Company (except Acquirer and Sellers) are eligible to participate in the Offer anytime before the closure of the Offer.

The other terms and conditions of the Offer remain unchanged.

The Acquirer & its directors accept full responsibility for the information contained in this Public Announcement and also for the obligations of Acquirer laid down in the Regulations.

This Public Announcement will be available on SEBI's website at **www.sebi.gov.in.**

For further details, please refer to the LOO & Form of Acceptance.

Issued by the Manager to the Offer on behalf of Acquirer

MASTER CAPITAL SERVICES LTD.

mastertrust
IN MASTER I TRUST

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Date :30.12.2011

Place : Chandigarh